

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 476 OF 2018 IN (EP) DFR NO. 1365 OF 2018

**IN
APPEAL NO. 41 OF 2018**

Dated: 18th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

M/s Hinduja National Power Corporation Limited ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya
Ms. Poorva Kohli

Counsel for the Respondent(s) : Ms. Prerna Singh

ORDER

IA NO. 476 OF 2018

(Appln. for urgent listing)

We have heard learned counsel for the parties. For the reasons stated in the application, list the execution petition on 08.05.2018 along with the main appeal No. 41 of 2018 for hearing. In the meantime, learned counsel for the respondents may file reply to the main appeal and to the execution petition on or before 27.04.2018 after serving copy on the other side. Rejoinder may be filed within one week thereafter.

Application is disposed of.

List the execution petition along with the main appeal for hearing on
08.05.2018.

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member